

Measures will also have to be initiated for reducing energy intensity in different sectors through changes in technology and processes. Inter-fuel and intra-fuel substitution will have to be optimised. The main emphasis will have to be towards in maximising the, use of renewable sources of energy. Major stress on efficiency, conservation and demand management has to be laid to bring down the energy elasticity to out put.

In the field of use of water, it is essential to increase the productivity of water harnessed through irrigation by improving efficiency of water management and by conjunctive use of surface and ground water, adequate sustainable maintenance and farmers' involvement.

Mineral resources, being non renewable, call for more vigorous and sustained efforts for the discovery and exploration of mineral deposits and scientifically planned demand management and replacement by substitutes.

Compassionate Employment out of Handicapped quota in Jammu and Kashmir

3846 MAULANA OBAIDULLAH KHAN AZMI: Will the PRIME MINISTER be pleased to state:

(a) the criteria for employment on compassionate grounds in Class-IV category out of handicapped quota in Jammu and Kashmir, under various welfare schemes;

(b) the details of applications received and disposed of, indicating employment provided/rejected, alongwith reasons therefor, during the last three years till date, separately;

(c) whether cases of residents of Rajouri district recommended by the Chief Secretary/Additional Chief Secretary and Deputy Commissioner and by the Home and Social Welfare Departments have been pending since 1992-93; and

(d) if so, the details thereof and the reasons therefor and by when employment is likely to be offered in these cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) As per State Government rules, out of total number of available vacancies in the direct recruitment quota (reserved as well as un-reserved), handicapped persons get preferential treatment for selection in each service, class, category and grade to the extent of 2% of the posts.

(b) to (d) The information is being collected from the concerned Recruitment Agencies and will be laid on the Table of the House, as and when received.

Non Utilization of Central Assistance for Employment in Rural Areas

3847 SHRI SATISH PRADHAN:
SHRI ADIK SHIRODKAR:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the details of financial assistance provided under different Central schemes for creation of employment in rural areas during the last three years, the results achieved therefrom, particularly in Maharashtra;

(b) the details of financial allocations available under those schemes to Maharashtra for the current year;

(c) whether it is a fact that the Central assistance provided under those schemes is not properly utilised by the State Governments; and

(d) if so, what specific steps have been taken/are proposed to be taken for effective monitoring and concurrent evaluation of the schemes to achieve their objectives?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL AREAS &
EMPLOYMENT (SHRI
CHANDRADEO PRASAD VARMA): (a)
and (b) Integrated Rural Development
Programme (IRDP), Jawahar Rozgar Yojana
(JRY) and Employment Assurance Scheme
(EAS)

are the major employment generation
programmes being implemented by the
Central in different States including the States
of Maharashtra. The details of financial
assistance provided and utilised in respect of
the above schemes at All India level for 1993-
94, 1994-95 & 1995-96 are as under:—
(Rs. in crores)

Scheme/Programme		Amount allocated/ released	Amount utilised
IRDP	1993-94	1093.43	956.65
	1994-95	1098.22	1008.07
	1995-96	1097.21	1077.32
JRY	1993-94	3883.09	3878.71
	1994-95	4370.67	4268.33
	*1995-96	4607.07	4466.91
EAS	1993-94	548.77	183.75
	1994-95	1410.25	1235.45
	1995-96	2131.64	1709.67

Details of amount allocated/released, utilised and physical achievements in
Maharashtra State are as under:—

(Rs. in crores)

		Amount allocated/released	Utilised	Physical Achievements
IRDP	1993-94	91.74	73.29	217671
	1994-95	90.96	75.77	196677
	1995-96	90.88	98.37	181597
	1996-97	90.88	—	—
JRY (including IJRY)	1993-94	303.28	270.15	1188.50
	1994-95	348.45	367.60	1100.73
	1995-96	408.77	398.02	1014.47
	1996-97	189.38	—	—
EAS	1993-94	33.06	4.30	31.53
	1994-95	90.28	76.17	238.89
	1995-96	143.25	102.95	293.23
	1996-97	—	—	—

Note:—Physical achievements are lakh families assisted for IRDP and lakh mandays

(c) Utilisation of funds is generally satisfactory. Specific complaints if any received by the centre regarding misutilisation of funds are immediately referred to concerned State Government for necessary action,

(d) Implementation of Programmes are closely monitored through periodical progress reports, fields inspection by officials at various levels including senior officers of the Central Government under Area Officer's scheme and Meetings of Project Director's of DRDA's and Secretaries in charge of Rural Development in States. The Programmes are also evaluated through concurrent evaluation regularly. The reports on Evaluation Studies are circulated to States for necessary remedial action/for proper implementation of schemes.

Sewerage facility in Mandawali-Fazalpur in Delhi

3848 SHRI O.P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Mandawali-Fazalpur in trans-Yamuna area in Delhi an unauthorised but regularised colony;

(b) whether it is also a fact that the sewerage facility is not available to this colony;

(c) if so, by when this facility is likely to be provided;

(d) whether it is also a fact that the Hanuman Road, connecting the colony with the Preet Vihar, is in a delapidated condition; and

(e) if so, by when the road is likely to be reconstructed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) Delhi Water Supply & Sewage Disposal Undertaking (DWS & SDU) has reported that Mandawali-Fazalpur does not figure in the list of unauthorised/regularised colonies. However, an unauthorised/

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regularised colony known as Manda'wali Extension exists in Trans-Yamuna area. The estimates for internal sewer in this colony has been prepared and the residents have been asked to deposit the development charges.

(c) It depends upon the deposit of development charges for sewerage by the beneficiaries as per the policy of DWS & SDU.

(d) Yes, Sir.

(e) The Municipal Corporation of Delhi has reported that the reconstruction of this road will be completed by November, 1996.

Inclusion of Housing in the Concurrent List

3849 SHRI JAYANT KUMAR MALHOUTRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Federation of Indian Chambers of Commerce and Industry has urged Government to include housing in the Concurrent List, to enable the State and Central Government to jointly tackle the problem of housing;

(b) whether Government have also been requested to allow the private sector to take part in a big way in housing activity; and

(c) if so, what is the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) In the workshop on "Legal and Procedural Impediments in Housing and Urban Development" organised by the FICCI on 30th July, 1996 in New Delhi a suggestion in this regard was put forward.

(b) and (c) The Workshop also noted that Private Sector could contribute in housing development. The National Housing Policy provides that the private